<u>COURT-I</u> IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 104 OF 2016 & IA NOS. 249 & 250 OF 2016

Dated: 6th April, 2018

Present: Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG) Hon'ble Mr. Justice N.K. Patil, Judicial Member

In the matter of :

GAIL Gas Ltd. Vs.		Appellant(s)
Petroleum & Natural Gas Regulatory Board & Anr Respondent(s)		
Counsel for the Appellant(s)	:	Mr. Sachhin Puri, Sr. Adv. Mr. Ajit Pudussery Mr. Ajeet S.Verma Mr. Kamil Khan
Counsel for the Respondent(s)	:	Mr. Prashant Bezboruah Mr. Sumit Kishore for R.1

<u>ORDER</u>

The learned senior counsel, Mr. Sacchin Puri, appearing for the Appellant and the learned counsel, Mr. Prashant Bezboruah, appearing for the first Respondent submitted that, they are in the process of some negotiation in the matter to explore the possibilities of an amicable settlement. They, further, submitted that, as the first meeting of their representatives was held in the month of February, 2018, therefore, three months time may kindly be granted to enable them to explore the possibilities of amicable settlement in this case.

Submissions made by the learned counsel appearing for both the parties, as stated above, are placed on record.

The learned senior counsel appearing for the Appellant and the learned counsel appearing for the Respondents are permitted to explore the possibilities of an amicable settlement of the matter, if possible and report the same at the time of the next date of hearing.

List this matter for hearing on <u>13.07.2018</u>, as agreed by the learned counsel appearing for both the parties.

(Justice N.K. Patil) Judicial Member (B.N. Talukdar) Technical Member (P&NG)

vbt/vg